को छोड़कर भारत की यात्रा करने आए विदेशी पर्यटकों की संख्या नीचे दी गई है :—

वर्ष	पर्यटक आगमन
1988	12,39,992
1989	13,37,232
1990	13,29,950
1991 (जनवरी से जून)	5,29,185 (अनंतिम)

सरकार द्वारा उठाए गए कदमों में देश में पर्यटन आधारित संरचना में निरंतर वृद्धि करना और विदेशी मार्किटों में मार्किटिंग प्रयासों को सुदृढ़ करना शामिल है ।

(ख) सरकार ने देश के होटल उद्योग को पहले से ही काफ़ी मात्रा में प्रोत्साहन उपलब्ध करा रखे हैं ।

(ग) राजस्थान राज्य सरकार द्वारा उपलब्ध कराई गई सूचना के अनुसार वर्ष 1990 के दौरान 5,059 विदेशी पर्यटकों ने सवाई माधोपुर की यात्रा की ।

(घ) पर्यटक स्थानों के विकास की जिम्मेदारी मुख्यत: राज्य सरकार की होती है ।

मध्य प्रदेश में विमान सेवायें

1059. श्री अजीत जोगी :
श्रीमती वीणा वर्मा :

क्या **नागर विमानन और पर्यटन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश राज्य में इंडियन एयरलाइंस द्वारा प्रदान की गयी विमान सेवाओं की संख्या को हाल में कम कर दिया गया है और विशेषकर, ग्वालियर, जबलपुर और बिलासपुर जैसे स्थानों से विमान सेवाओं को पूर्णत: बंद कर दिया गया है ;

(ख) जिन मार्गों पर विमान सेवाओं को बंद कर दिया गया है उन पर इंडियन एयरलाइंस द्वारा कब तक विमान सेवायें शुरू की जायेंगी ; और

(ग) क्या राज्य की राजधानी भोपाल को, राज्य के अन्य महत्वपूर्ण शहरों जैसे, जबलपुर, रायपुर, बिलासपुर, और ग्वालियर के साथ निकट भविष्य में विमान सेवा से जोड़ा जायेगा ?

नागर विमानन और पर्यटन मंत्री (श्री माधव राव सिंधिया) : (क) बिलासपुर इंडियन एयरलाइन्स के नेटवर्क पर कभी नहीं था । जबलपुर बोइंग-737 विमान के उतरने के लिए उपयुक्त नहीं है और इसलिए इंडियन एयरलाइन्स ने 1989 से जबलपुर के लिए परिचालन नहीं किया है । ग्वालियर के लिए सेवाएं जनवरी, 1991 से बन्द कर दी गई थी ।

(ख) इंडियन एयरलाइन्स की अगस्त 1991 में दिल्ली-ग्वालियर-भोपाल-इंदौर-बम्बई मार्ग पर उड़ान को पुन: आरम्भ करने की योजना है ।

(ग) निजी विमान प्रचालकों को मध्य प्रदेश में और अधिक स्थानों को हवाई सेवा से जोड़ने के लिये प्रोत्साहित किया जायेगा ।

Use of coal in captive power plants of SAIL

1060. SHRI DHULESHWAR MEENA: Will the Minister of COAL be pleased to state:

(a) whether the Steel Authority of India Limited running integrated steel units in the country has clandestinely burnt huge quantities of precious cooking coal in its captive power plants of Durgapur and Bokaro.

(b) the estimated quantity of such imported cooking coal exhausted by the SAIL for the last three years for power production and the foreign exchange involved therein;

(c) whether any enquiry has been conducted by the Coal Controller into this excessive use of coal by SAIL;

(d) if so, the outcome thereof; and

(e) what measures are being taken against such coal burning when the country simmers under an annual foreign exchange outgo of Rs. 550 crores only on account of its import?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDAR): (a) Bokaro Steel Plant of Steel Authority of India Ltd. had burnt 59,000 tonnes of indigenous medium coking coal supplied to them for use in their captive power plants during 1990-91 as established by the enquiry held by Coal Controller, Govt. of India, Calcutta.

(b) No imported coking coal was used in the captive power plants of SAIL.

(c) Coal Controller held an enquiry about alleged diversion of medium coking coal (indigenous) in Durgapur and Bokaro Steel Plants of SAIL. In Durgapur Steel Plant no diversion was detected. However, as mentioned above, in Bakaro Steel Plant 59,000 tonnes of this coal was found to have been burnt in the boilers of the captive power plant.

(d) A notice to the Management of Bokaro Steel Plant under Colliery Control Order (framed under Essential Commodities Act) was served by Coal Controller for unauthorised diversion of allotted coking coal. The Management have explained the circumstances in which such diversion was resorted to. The Coal Controller is considering the explanation of Bokaro Steel Plant for taking further necessary action.

(e) All steel plants have been cautioned by the Coal Controller to use coking coal only for the purposes for which it is allotted. He has since obtained written assurances from the managements of the steel plants that no diversion of coking coal will be made for purposes other than that for which it is allotted; without obtaining his permission.

Vijayawada Thermal Power Station Stage III

1061. SHRI T. CHANDRASEKHAR REDDY: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether Vijayawada Thermal Power Station stage III project in Andhra Pradesh has been approved by the Central Government;

(b) if so, what is its estimated cost;

(c) whether the necessary funds have been earmarked for the project; and

(d) by when the work on the project will start and by when the project will be completed?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b) Yes, Sir, the Vijayawada Thermal Power Project Stage-III (2x210 MW) in Andhra Pradesh has been sanctioned by the Planning Commission in February, 1991 at an estimated cost of Rs. 58576 lakhs.

(c) The Working Group in Planning Commission has approved an outlay of Rs. 8000 lakhs for this project for the year 1991-92.

(d) The order for the main equipment has been placed on M/s. BHEL in April, 1990. The two units of this project are scheduled to be commissioned by December, 1993 and June, 1994 respectively.